

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).4354/2022

[Arising out of impugned final judgment and order dated 16-11-2021 in MS No. 5871/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GYANESHWAR SINGH

Petitioner(s)

VERSUS

BOARD OF REVENUE U.P. LUCKNOW & ORS.

Respondent(s)

FOR ADMISSION and I.R. and IA No.35636/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.35637/2022-EXEMPTION FROM FILING O.T. and IA No.35639/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 21-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) :

Mr. Prem Prakash, AOR
Mr. Aditya Harsh, Adv.
Ms. Deepali Nanda, Adv.

For Respondent(s) :

Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

Mr. Avinash Sharma, AOR
Ms. Akanksha Kapoor, Adv.
Mrs. Damyanti Juneja, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Prem Prakash, learned counsel for the petitioner submits that respondent no.6 has passed away on 21.07.2024. The counsel prays for and is granted four weeks' time to take steps to substitute the legal heirs of the deceased respondent no.6.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR